

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.84/2024/EZ  
(Earlier OA No.319/2024/PB)

News item titled "Bermo ke  
mahuatand mai avaidh balu  
ke khel mai saikaro tractor se  
aam log ho rahe pareshaan"  
appearing in News Wing dated 19.12.2023

Applicant(s)

Versus

Jharkhand State Pollution Control Board & Ors.

Respondent(s)

Date of hearing: 08.08.2024

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER  
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : *Suo Motu*

For Respondent(s): Mr. Dev Aaryan, Advocate (in Virtual Mode) a/w  
Mr. Kumar Anurag Singh, Advocate for R-1(in Virtual Mode),  
Mr. Sibojyoti Chakraborty, Advocate for R-2

**ORDER**

1. The Original Application No.319/2024/PB was registered *suo-motu* in the New Delhi Bench of the National Green Tribunal on the basis of a news item titled "Bermo ke mahuatand mai avaidh balu ke khel mai saikaro tractor se aam log ho rahe pareshaan" appearing in News Wing dated 19.12.2023. The Tribunal had constituted a Committee comprising of the Jharkhand State Pollution Control Board, Central Pollution Control Board, and Deputy Commissioner/District Magistrate, Bokaro. Thereafter, the Original Application No.319/2024/PB has been transferred to the Eastern Zone Bench, Kolkata by the New Delhi Bench vide order dated

04.04.2024 and upon transfer it has been renumbered as Original Application No.84/2024/EZ.

2. Affidavit dated 07.08.2024 has been filed by the Respondent No.3, Deputy Commissioner, Bokaro, Government of Jharkhand; the same is taken on record.
3. In para 8 of this affidavit, it is stated that in 2022-23, 389.6 tons of illegal sand was mined in Bokaro District, 110 vehicles were seized, 78 FIRs were lodged. For the year 2023-24, 5846 tons of illegal sand was mined, 78 vehicles were seized, and 49 FIRs were lodged. Similarly, in para 9, it is stated that in the District Hazaribagh, in 2022-23, 11753 tons of illegal sand was mined, 11 vehicles were seized and Rs. 61,85,000/- was recovered as penalty and in 2023-24, 174 tons of sand was illegally mined, 31 vehicles were seized and Rs. 47,16,000/- was recovered as penalty.
4. However, we notice that there is no computation of Environmental Compensation against the violators for damage caused to the environment.
5. We, therefore, direct the State Pollution Control Board to file affidavit within four weeks computing Environmental Compensation.
6. Mr. Sibojyoti Chakraborty, learned Counsel files Vakalatnama on behalf of the Respondent No.2, Central Pollution Control Board (CPCB).
7. Affidavit dated 24.05.2024 has been filed by the Central Pollution Control Board (CPCB); the same is taken on record.

8. **List on 04.10.2024.**

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**B. Amit Sthalekar, JM**

August 08, 2024,  
Original Application No.84/2024/EZ  
(Earlier OA No.319/2024/PB)  
OM

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**Dr. Arun Kumar Verma, EM**